

The Odisha Gazette

PUBLISHED BY AUTHORITY



No. 1, CUTTACK, Monday, July 06, 2020, / ASADHA 15, 1937

SEPARATE PAGING IS GIVEN TO THIS PART IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

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Nothing for Publication

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Nothing for Publication

PART III - A Regulations, Orders, Notifications, Rules etc. issued by the Governor, Heads of Departments and High Court.

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Nothing for Publication

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Nothing for Publication

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Nothing for Publication

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Nothing for Publication

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Nothing for Publication

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Nothing for Publication

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Nothing for Publication

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Part - I

Appointments, Confirmations, Postings, Transfers, Deputations, Powers, Leave, Programmes & Results of Departmental Examinations of Officers and their Personal Notices.

CO-OPERATION DEPARTMENT

NOTIFICATION

The 21st September 2004

No. 8267 li/1(J)-28/2003-L. E. In pursuance of Section 17 of the Industrial Disputes Act, 1947 (14 of 1947), the Award, dated the 22nd April 2004 of the Presiding Officer, Labour Court, Jeypore to whom the industrial disputes between the Management of the Executive Director, M/s. Investigation & Security Service (P) Ltd., Plot No. 17, Housing Board Colony, Lewis Road, Bhubaneswar and its Workman Shri Reddy Chinna Rao was referred for adjudication is hereby published as in the Schedule below :

By order of the Governor
D. MISHRA
Under-Secretary to Government

STEEL & MINES DEPARTMENT

LABOUR AND EMPLOYEMENT DEPARTMENT

NOTIFICATION

The 21st September 2004

କୃଷି ବିଭାଗ ମୁଖ୍ୟତଃ ୪ ଗୋଟି ନିର୍ବାହୀ ଶାଖା ଯଥା; କୃଷି ନିର୍ଦ୍ଦେଶାଳୟ, ଉଦ୍ୟାନକୃଷି ନିର୍ଦ୍ଦେଶାଳୟ, ମୃତ୍ତିକା ସଂରକ୍ଷଣ ନିର୍ଦ୍ଦେଶାଳୟ ଓ ଜଳ ବିଭାଜନା ମିଶନକୁ ନେଇ ଗଠିତ । ଏତଦ୍ ବ୍ୟତୀତ, ଅନେକ ଗୁଡ଼ିଏ ସ୍ୱୟଂ ସାହାୟ ସଂସ୍ଥା ଯଥା; ଓଡ଼ିଶା ରାଜ୍ୟ ବିହନ ନିଗମ

(OSSC), ଓଡ଼ିଶା କୃଷି ଶିଳ୍ପ ନିଗମ (OAIC), ଓଡ଼ିଶାରେ କୃଷିର ଉନ୍ନତି ଏବଂ ପୁଞ୍ଜି ଲଗାଣ ନିଗମ ଲିମିଟେଡ୍ (APICOL), ଓଡ଼ିଶା ରାଜ୍ୟ ବିହନ ଓ ଜୈବ ଉତ୍ପାଦକ ପ୍ରମାଣନ ସଂସ୍ଥା (OSSOPCA), କୃଷି ସମ୍ପ୍ରଦାୟ ପରିଚାଳନା ପ୍ରତିଷ୍ଠାନ (IMAGE), ଓଡ଼ିଶା କାଢୁ ଉନ୍ନୟନ ନିଗମ (OCDC) ମଧ୍ୟ ଏହି ବିଭାଗ ଅଧୀନରେ କାର୍ଯ୍ୟ କରନ୍ତି ।

No. 8267 li/1(J)-28/2003-L. E. In pursuance of Section 17 of the Industrial Disputes Act, 1947 (14 of 1947), the Award, dated the 22nd April 2004 of the Presiding Officer, Labour Court, Jeypore to whom the industrial disputes between the Management of the Executive Director, M/s. Investigation & Security Service (P) Ltd., Plot No. 17, Housing Board Colony, Lewis Road, Bhubaneswar and its Workman Shri Reddy Chinna Rao was referred for adjudication is hereby published as in the Schedule below :

SCHEDULE

IN THE COURT OF THE PRESIDING OFFICER
LABOUR COURT, JEYPORE, KORAPUT

INDUSTRIAL DISPUTE CASE No. 8 OF 2003

Dated the 22nd April 2004

Present :

Shri R. K. Saran
Presiding Officer, Labour Court
Jeypore, Dist. Koraput.

Between :

The Management of . . First Party Management
Executive Director
M/s. Investigation & Security Service (P) Ltd.
Plot No. 17, Housing Board Colony
Lewis Road, Bhubaneswar-751 002
At/P. O. Bhubaneswar, Dist.

Versus

Its Workman . . Second Party Workman
Shri Reddy Chinna Rao
S/o. Reddy Balakrishna
At Kathala Kaitha, P.O. R. Sitapur
Via Parlakhemundi, Dist. Gajapati.

Under Sections 10 & 12 of the Industrial Disputes Act, 1947

Appearances :

<u>For the First Party Management</u>	.. None
For the Second Party Workman	.. None
Date of Award	.. 22-4-2004

AWARD

This is a reference under Section 10(1), read with Section 12(5) of the Industrial Disputes Act, 1947 made by the State Government of Orissa in their Labour & Employment Department Memo. No. 5344 (5), dated the 30th May 2003 for adjudication of the dispute mentioned below:

SCHEDULE

Whether the termination of the services of Shri Reddy Chinna Rao, ex-Security Guard with effect from the 1st February 2001 by the Executive Director M/s. Investigation & Security Services (India) (P) Ltd., Plot No. 17, Housing Board Colony, Lewis Road, Bhubaneswar-751002 (Management) is legal and/or justified ? If not, to what relief the workman Shri Rao is entitled ?

2. The second party workman has not yet filed his statement of claim in spite of direction of the Government and by this Court several times including notice by Registered Post with A.D. It is therefore now presumed that there exists no dispute between the parties. So far as this reference is concerned. Accordingly a No Dispute Award is submitted to the Government as per rules. No cost.

Dictated and corrected by me.

R. K. SARAN
22-4-2004
Presiding Officer
Labour Court, Jeypore

R. K. SARAN
22-4-2004
Presiding Officer
Labour Court, Jeypore

By order of the Governor
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Part - II

Educational Notices, Programmes and Results of School and College Examinations and other Examinations, etc.

CO-OPERATION DEPARTMENT

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By order of the Governor

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Under-Secretary to Government

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No. 3, CUTTACK, Tuesday, July 20, 2021, / ASADHA 16, 1938

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Part - III-A

Regulations, Orders, Notifications, Rules, etc., issued by the Governor, Heads of Departments and High Court.

CO-OPERATION DEPARTMENT

NOTIFICATION

The 21st September 2004

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